

CC No. 333/2019
FIR No. 53/06
PS ACB
State Vs. Pawan Tokas & Ors.

18.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused Pawan Tokas is present with counsel Sh. Sunil Ahuja.
- : Accused Gautam Majumdar is present with counsel Sh. Ateeq Ahmed.
- : Accused Virender Gupta and Kuldeep Gupta are also present with counsel Sh. Prasuk Jain.

This matter is at the stage of arguments on the point of charge and orders.

Part arguments in this case were heard prior to the lockdown. The file is voluminous and certain clarifications are required from the IO of this case before proceeding further and before hearing further arguments on the point of charge. Since the record of this case is voluminous and physical presence of the IO would be required to clarify large number of things on various points and various documents will have to be referred before proceeding further, therefore, this matter will have to wait for hearing when physical hearing of the court is resumed.

Put up on **29.09.2020**.

A copy of this order be supplied to the Ld. Prosecutor, the accused persons and their respective counsels, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

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SINGH
'Date: 2020.08.18 11:19:43 +05'30



(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
18.08.2020

CC No.	347/2019
FIR No.	43/2000
PS	ACB
State Vs.	Cancellation (Closure) Report

18.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

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Present (through Video conference):

: Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.

This was the fresh closure report filed immediately before the lock down. File could not be perused physically.

IO / ACP Madan Lal Meena is present but he is neither visible in the video conferencing nor he is audible at all. After many attempts, IO could not join and was not audible today. Even otherwise, in this matter complainant will

have to be given notice of the closure report. Therefore, today the matter is adjourned.

Put up on **24.09.2020**.

A copy of this order be supplied to the Ld. Prosecutor, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by
DIG VINAY SINGH
Date: 2020.08.18
'11:20:40 +05'30



(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
18.08.2020

CC No.	15/20
FIR No.	07/08
PS	ACB
State Vs.	Rajan Wadhera

18.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

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Present (through Video conference):

Sh. Maqsood Ahmad, Ld. Prosecutor for the state.

Counsel Sh. Damanpreet Kohli for accused Rajan Wadhera.

He submits that the accused is unable to join Video Conferencing since he is unwell and he is suffering from fever from last many days.

Even otherwise in this matter the accused was scheduled to cause his first appearance before the lockdown as new charge sheet was filed in the Court and therefore copies have not yet been supplied to the accused. This matter will have to therefore await physical opening of the Courts for supply of copies to the accused and scrutiny.

Put up this matter on 09.09.2020.

A copy of this order be supplied to Learned Prosecutor; the counsel for accused, the accused as well as the IO, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG
VINAY SINGH
Date: 2020.08.18
'10:59:32 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
18.08.2020

CC No.	148/2019
FIR No.	713/2014
PS	Jaitpur
State Vs.	Krishna Kumari

18.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

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Present (through Video conference):

Sh. Maqsood Ahmad, Ld. Prosecutor for the state.

Neither the accused nor her Counsel has joined the VC.

Matter is at the stage of recording statement of accused.

It is stated that an e-mail has been received on the email id of the court from one proxy counsel namely Sh. Saurabh Garg in which the proxy counsel has informed that the accused as well as her regular Counsel are in their native villages where there is no internet connectivity and therefore they cannot join the Video Conferencing.

Put up this matter on 08.09.2020.

A copy of this order be supplied to Learned Prosecutor; the accused; her counsel as well as the IO, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG
VINAY SINGH
Date: 2020.08.18
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(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
18.08.2020